

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 240/(MAH)/2017

CORAM:


Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017

NAME OF THE PARTIES: M/s. ACG Arts & Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 66 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Hemant A. M.	Advocate for Applicant	

**ORDER**  
**CP 240/66/NCLT/MB/MAH/2017**

Through a Praecipe of 18.07.2017, certain corrections have been suggested by the Applicant. *Prima facie* it appears that a "Corrigendum" is required which shall henceforth be made part of the Order delivered :-

- 1) The date of the Judgment delivered is wrongly typed as 07.07.2017, however, the correct date is **10.07.2017**. As a result, the date of Judgment hereafter shall be read as **10.07.2017**.
- 2) The time granted for publication in newspaper within 7 days is extended and to be published within one week from today i.e 20.07.2017.
- 3) That the report of the due compliance as already directed and for further hearing, the matter be listed on **03.11.2017**.

Sd/-

**BHASKARA PANTULA MOHAN**

Member (Judicial)

20.07.2017

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Sd/-

**M.K. SHRAWAT**

Member (Judicial)